

SUPREME COURT BAR ASSOCIATION RELAXES CONDITIONS FOR APPLIATIONS TO COVID GRANT SCHEME FOR ITS MEMBERS

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The Supreme Court Bar association has issued a circular enumerating the essential conditions of eligibility required for one to apply under the COVID Grant Scheme for its members.

The conditions have been relaxed and the grant scheme has been extended to all members of the SCBA who are desirous of availing the same.

Eligibility criteria for this scheme would be that who are borne on their rolls till March 2020. Members who have paid their annual subscription up to 2018 will be said as eligible.

Members needs to furnish copies of orders showing 10 appearances in the Supreme Court from January 2019 till the date of their application for obtaining the grant. Further, those members who have received Rs. 10,000 from the Advocates-on record Association will be granted a sum of Rs. 10,000 only under the scheme. Members who are diagnosed from the corona virus after presenting there all the papers they will get Rs. 25,000 The members also have to submit a declaration confirming authenticity of the documents. However, in any of the cases it is found that what the person is saying or trying to prove is wrong then against the person appropriate action will be taken. Each application will be checked by the EC of SCBA.

The benefits of this scheme will be extended to those people also whose income is less than Rs. 8,00,000 per annum. The last date for the receipt of application by email is 15 July and then all will be considered on a case to case basis, irrespective of cutoff date.